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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A/MA/RA/CP NO. 83 OF 2008 in OA No 1232/06

Applicant/s Badeep Kumar & Ors. Respds. Smt. Anshu Vaish

Advocate for Applicant/s Sri Shyamal Narain Advocate for Respondent/s Sri P. Krishna

Notes of the Registry	Orders of the Tribunal	Sheet No. 05
	CCP. No. 83/08 In <u>O.A. No. 1232/06</u>	
	<p><u>24.09.2008</u> <u>HON'BLE MR. ASHOK S. KARAMADI, J.M.</u> <u>HON'BLE MRS. MANJULIKA GAUTAM, A.M.</u></p> <p>Shri Shyamal Narain, learned counsel for the applicant. The learned counsel for the respondents states that they have received the instructions with regard to the compliance of the order, and therefore requests for time for filing the compliance report. Accordingly it is adjourned to 29.09.2008.</p>	
<u>Manjulika Gautam</u> OR Judgment prepared on 15/10/08 <u>Chancery</u>	<p><u>Manjulika Gautam</u> Member-A</p> <p><u>Ashok S. Karamadi</u> Member-J</p> <p>/ns/</p> <p><u>dt. 29.09.08</u> Learned counsel for respondents has submitted at Bar that in strict compliance of the order of this Tribunal, the applicant will be appointed subject to outcome of writ petition.</p> <p>Learned counsel for applicant has no objection.</p> <p>Accordingly C.C.P is dropped. Notices are discharged.</p> <p><u>Manjulika Gautam</u> (Mrs. M. Gautam) M(A)</p> <p><u>Ashok S. Karamadi</u> (A.S.K. Karamadi) MO</p>	

Contd. On Sheet No.